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Bench No. I

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

C.P NO. 175/2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 5th July, 2017, 10.30 A.M

Name of the Company		SREERAMPUR ISPAT PVT LTD -VS- BARJORA STEEL & RE-ROLLING MILLS PVT LTD	
Under Section		9(1)	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. Pranav Kumar

Tribunal

T.B.R.BWALIA

Sreerampur

Vijay (P) 04

Director, 24/7

5-5-17

ORDER

One of the Director of the petitioner company is present. He has made a request that he has filed the petition u/s. 9 of IBC 2016 wherein he has recommended the name of CS Shri Kailash Chandra Dhanuka along with his consent in Form No.2 for appointment as IRP. But by mistake this Tribunal has appointed CS Shri Vinod Kr. Kothari as IRP and on this basis he has made a request for necessary correction in the order.

It appears from the records that petition under IBC was filed by M/s. K. C. Dhanuka & Co. and Shri K.C.Dhanuka himself proposed his name as IRP which is apparent from the letter dated 13/03/2017 which he has endorsed to the Dy. Registrar, NCLT. IRP should be an independent person. Shri K. C. Dhanuka & Co. has presented the petition so Sri K. C. Dhanuka cannot be appointed as an IRP. Therefore, petitioner's application, moved by one of its director of the company, is rejected and petitioner is directed to comply with the order passed on 18/05/2017.


(Vijai Pratap Singh)
Member (J)